

(c) if so, the reasons therefor ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) The Ministry of Education has been providing financial assistance to voluntary Hindi organisations for the promotion of Hindi. Under this Ministry's scheme, financial assistance is given to organisations/educational institutions to continue and/or to expand their activities or break fresh ground in the field of propagation and development of Hindi in all Parts of the country, including non-Hindi speaking States. Applications for grant-in-aid have to be sent through the State Govts /Director, Central Hindi Directorate (CHD), New Delhi/ Regional Officers of CHD at Madras, Hyderabad, Calcutta and Gauhati in the prescribed proforma alongwith the required details and documents. Grants are given @ 75% of the total approved expenditure for developmental schemes and Rs. 50,000/- or 60% of the total approved expenditure, whichever is less, for building purposes. For Hindi medium schools in the non-Hindi speaking states, grant may be given on an ad-hoc basis to cover any deficit in the budget for running the school, provided that no grant will be paid in replacement of the grant normally admissible from the State Govt. under the latter's grant-in-aid rules. The deficit should be certified by the State Government.

(b) and (c) It may be stated that the application for grant-in-aid during 1984-85 received from the Headmaster, Satya Niketan Higher Primary School, Bhalki, Bidar (Karnataka) through the Regional Officer, CHD, 959, Khairatabad, Hyderabad was placed before this Ministry's Grants Committee which met on 23.11.1984. The Grants Committee examined the proposal of the organisation for grant-in-aid for construction of building and for meeting the deficit on the payment of salary to the teachers for the year 1983-84. The Committee did not recommend any grant to the organisation for the year 1984-85 for the following reasons :—

(i) Grant under the scheme is not to be given for meeting previous liabilities or debts as

such. Deficit incurred during 1983-84 was treated as previous liability.

- (ii) Since no grant-in-aid was given to the organisation for implementation of any Hindi propagation scheme, it was not possible to sanction any grant for construction of a building.
- (iii) The deficit in the budget for running the school was not certified by the State Government as provided for under the scheme.
- (iv) Copies of the audited statement of accounts for the years 1982-83 and 1983-84 and a copy of the last balance sheet were not enclosed along with the application for grant-in-aid as is required under the rules governing the scheme.
- (v) Relevant documents relating to recognition of Hindi courses and examinations conducted by the organisations and details about the qualifications and experience of the teaching/non-teaching staff were also not enclosed.

The Institution has been suitably informed about the reasons why the Ministry has not been able to sanction any grant to it for 1984-85.

World Bank Assistance for Sriramasagar Kaktiyal Canal Project in A.P.

5929. SHRI M. RAGHUMA
REDDY :
SHRI C. MADHAV
REDDY :
DR. G. VIJAYA RAMA RAO:

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Sriramasagar kaktiyal Canal Project in Andhra Pradesh which has been extended from 235 KM to 284 KM 'Under Stage—I' has been approved by Planning Commission and is pending with the Central Government for approval for the World Bank assistance;

(b) if so, the reasons for keeping it pending; and

(c) the time by which it is likely to be cleared ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) to (c) Stage—I of the Sriramsagar Project was approved by the Planning Commission in August, 1964. The scope of the project was subsequently revised. A Project report for the modified Sriramsagar Project Stage—I, with extension of Kakatiyal Canal to 284 km, has been received from the Government of Andhra Pradesh by the Central Water Commission in January 1985 and is under examination. Simultaneously, the project has been posed for the World Bank's assistance.

Lift Irrigation Facilities from Pochampad Project

5930. **SHRI G. BHOOPATHY :** Will the Minister of IRRIGATION AND POWER be pleased to state ;

(a) whether there is any proposal for creation of lift irrigation facilities from Pochampad Project to cover Karimnagar in Warangal District and if so, the present status of the Project;

(b) whether any Project Estimates have been worked out and if so, details thereof; and

(c) whether Government will ensure early implementation as the Project will cover and benefit a very backward area ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) and (b) The Government of Andhra Pradesh have not submitted any such project to the Central Water Commission so far.

(c) Does not arise.

Arrangement for Treatment of Patients Suffering from Biomagnetism

5931. **SHRI G. G. SWELL :** Will the Minister of HEALTH AND

FAMILY WELFARE be pleased to state :

(a) whether there are arrangement within the country for treatment of patients suffering from Biomagnetism;

(b) if so, where;

(c) whether Government are in touch with other countries on this state-of-the-art medical technology; and

(d) the names of those countries and the broad indications of their successes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) :

(a) The Government is not aware of any disease known as biomagnetism.

(b) Does not arise.

(c) No. Sir.

(d) Does not arise.

Workshop on Welfare of Women and its Recommendations

5932. **SHRI DHARAM PAL SINGH MALIK :** Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state :

(a) whether a workshop on the Welfare of Women with special emphasis on girls was organised by the Forum of Women's development and held in New Delhi during the first week of April, 1985;

(b) number of persons who participated in the workshop;

(c) whether the participants suggested for the improvement in status of women/girls in the country by providing more and more jobs in every Department/Undertakings of the country; and

(d) if so, what action Government have taken in regard thereto ?